

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 1132 of 2024**

**IN THE MATTER OF:**

Deepak

Applicant

Versus

State of Haryana & Ors.

Respondent

**INDEX**

Sr. No.	Particular	Page No.
1.	Report and response on behalf of Chief Secretary, Government of Haryana and Respondent No. 2, Member Secretary, Haryana State Pollution Control Board.	1-3
2.	<b>Annexure-R-1</b> Copy of the Policy Order dated 04.12.2020.	4-30
3.	<b>Annexure-R-2</b> Copy of Amendment dated 01.08.2025.	31-58
4.	<b>Annexure-R-3</b> Copy of Proceeding of meeting dated 01.09.2025 of district Panipat.	59-62
5.	<b>Annexure-R-4</b> Copy of Proceeding of meeting dated 22.08.2025 of district Karnal.	63-65

**Date :**

**Filed**

Through

(Rahul Khurana)  
Advocate-on-Record  
Supreme Court of India  
Off : A-174A, 2<sup>nd</sup> Floor, Defence Colony, New Delhi-24  
Mobile No. 9811894060  
e-mail : [rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 1132 of 2024**

**IN THE MATTER OF:**

Deepak

Applicant

Versus

State of Haryana & Ors.

Respondent

**Report and response on behalf of Chief Secretary, Government of Haryana and Respondent No. 2, Member Secretary, Haryana State Pollution Control Board through Pardeep Kumar, IAS, Member Secretary, Haryana State Pollution Control Board.**

**MOST RESPECTFULLY SHOWETH:**

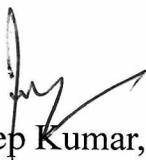
1. That the Haryana State Pollution Control Board (hereinafter referred to as the 'Board') has issued a Policy Order dated 04.12.2020, subsequently amended on 01.08.2025, regarding the categorization of industrial sectors/projects into Red, Orange, Green, White, and Blue categories for the purpose of consent management and regulatory control. As per the aforesaid Policy Orders, Ready Mix Concrete (RMC) Plants have been classified

under the Green Category in the consent procedure, and the same is specifically mentioned at Serial No. 37 and at Serial no. 19 of the said Policy Orders respectively. For ready reference, copies of the Policy Order dated 04.12.2020 and its Amendment dated 01.08.2025 are enclosed herewith as **Annexure– R-1 and Annexure–R-2** respectively.

2. That Ready Mix Concrete Plant should not be operated under any circumstances until valid Consent to Operate (CTO) is obtained from the Haryana State Pollution Control Board. Therefore, directions under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for Closure / Non-Operation was issued against the Ready Mix Concrete (RMC) Plants found operating without Consent of the Board.
3. That closure action had been taken against 21 no's RMC Plants under Water Act, 1974 and Air Act, 1981 as found by the Joint Committee during Inspection beside imposition of enviornmental compensation upon these RMCs by HSPCB.
4. That in compliance of order dated 17/07/2025, a meeting was convened by the District Administrations of Panipat and Karnal to review and ensure regulatory control over Ready Mix Concrete (RMC) Plants. During the meeting, it was categorically emphasized that no RMC Plant shall be established or allowed to operate without obtaining prior Consent to Establish (CTE) and Consent to Operate (CTO) from the Haryana State Pollution Control Board (HSPCB) and to ensure strict compliance,

necessary directions have been issued to all concerned departments related to construction activities. These Departments shall regularly monitor the functioning of all RMC Plants and construction projects within their jurisdiction and ensure that project proponents utilize Ready Mix Concrete only from those RMC Plants, which have valid CTE/CTO granted by HSPCB. Copy of Proceeding of meetings are attached as **Annexure-R-3 & R-4 respectively.**

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the present report/response on record.

  
Pardeep Kumar, IAS  
Member Secretary, HSPCB

Place : Panchkula  
Date : 03.09.2025



## HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula  
Ph - 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com

### Office Order

Whereas, the Board vide Head Office order Endst. No. HSPCB/2018/517-546 dated 26.02.2018 has issued consent procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 based upon the directions Issued by CPCB vide its letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 to all the State Pollution Control Boards u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981; and

Whereas, Central Pollution Control Board (CPCB) has issued directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act 1974 vide letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 30.04.2020 regarding categorization of some new industrial sectors and listing of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services) and subsequent letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 10.07.2020 regarding categorization of Dairy Farm and Gaushala; and

Whereas, in compliance of above directions of CPCB and recommendations by the committee constituted vide office order endst. no. 6862-6865 dated 03.05.2016 for categorization of new or left over industrial sectors/projects, the Board has reviewed all the earlier office orders regarding the categorization of the Industrial/ Non-Industrial Sector/Project/Unit for the purpose of consent mechanism.

In view of above and in supersession of consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-546 dated 26.02.2018 (as amended thereof), the amended procedure for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 alongwith amended categorization of Red, Orange, Green and White category of Industrial/ Non-Industrial Sector/Project/Unit/unit under the consent management of the Board is given as Annexure-P.

These orders shall come in to force with immediate effect.

Dated Panchkula, the  
3<sup>rd</sup> December, 2020

Ashok Kheterpal,  
Chairman

Endst. No. HSPCB/PLG/2020/ 1767-93

Dated: 04-12-2020

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC), Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge -IT Cell.

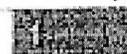
Endst. No. HSPCB/PLG/2020/ 1794-95

Sr. EE (PLG)  
For Chairman  
Dated: 04-12-2020

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

Sr. EE (PLG)  
For Chairman



## Annexure-P

**Haryana State Pollution Control Board****Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.**

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178<sup>th</sup> meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of Industrial/ Non-Industrial Sector/Project/Unit issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2018/517-544 dated 26.02.2018 and all other orders issued in this regard before issue of this procedure:-

**1. General Provisions.**

- 1.1 All the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of Industrial Sector/Project/Unit issued vide notification dated 15.04.2014 and amended from time to time. The revised list of Industrial/ Non-Industrial Sector/Project/Unit categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017, Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-544 dated 26.02.2018 and subsequent order no. HSPCB/2018/1312-1336 dated 29.06.2018, HSPCB/PLG/20195095 dated 15.02.2019 and HSPCB/PLG/2019/507-531 dated 15.10.2019 and consolidated lists of Industrial/Non Industrial Sector/Project covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.

1.2 The Industrial/ Non-Industrial Sector/Project/Unit categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.

1.3 The Industrial/ Non-Industrial Sector/Project/Unit falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these Industrial/ Non-Industrial Sector/Project/Unit shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

1.4 The Industrial/ Non-Industrial Sector/Project/Unit already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.

1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.

1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.

1.7 The Industrial/ Non-Industrial Sector/Project/Unit falling in the area prescribed in the Aravali Notification dated 7<sup>th</sup> May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1<sup>st</sup> CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.

1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned

Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7<sup>th</sup> May, 1992 in addition to other prescribed documents. However, in case of Industrial/ Non-Industrial Sector/Project/Unit located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.
- Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the operation/ process for product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities. In case, later on concerned authorities allowed change in product (s) or activity at such specified location in that eventuality, the concerned unit is entitled for CTE for the such changed product (s) or activities at such specified place.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery or mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / returned on the recommendation of concerned Regional Officer automatically without taking any request from the units in this

regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 as amended from time to time, for discharge of Environmental Pollutants or if 1<sup>st</sup> CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.
- 1.17 The units which intend to increase quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.
- In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.
- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

- 1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.
- 1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

- 1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

- 1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.

The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.

1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case 1st CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.

1.25 The provisions of inspection policy issued by the Board shall be strictly complied.

1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

## 2. Procedure for grant of consent to establish (CTE) for new units

### 2.1 Consent to Establish for new units

2.1.1 The new Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. [hspcb.gov.in](http://hspcb.gov.in)

2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

2.1.3 All documents applicable for respective Industrial/ Non-Industrial Sector/Project/Unit mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.

2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time, alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self

certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
  - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

## 2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.
- The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.
- Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.
- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.
- 2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

- 2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

### **2.3 Consent to Establish for Expansion of the industries/projects**

- 2.3.1 No expansion in the existing Industrial/ Non-Industrial Sector/Project/Unit covered under consent management will be done without prior CTE of the Board.
- 2.3.2 For expansion of the existing Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories, the application shall be submitted for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The

performance security and NOC/CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.

In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.

- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the Industrial/ Non-Industrial Sector/Project/Unit and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.

- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.

- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

### **3. Procedure for Grant of Consent to Operate**

#### **3.1 First Consent to operate**

- 3.1.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1<sup>st</sup> consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.

- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through

online payment gateway, as per schedule available on the website of the Board i.e. [www.hspcb.gov.in](http://www.hspcb.gov.in).

- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1<sup>st</sup> consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1<sup>st</sup> CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1<sup>st</sup> CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1<sup>st</sup> CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1<sup>st</sup> CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1<sup>st</sup> CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1<sup>st</sup> CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1<sup>st</sup> CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security

deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

### 3.2 Period for consent to operate

3.2.1 Validity of period of consent to operate for different category of Industrial/ Non-Industrial Sector/Project/Unit under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 <sup>rd</sup> year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 <sup>th</sup> year and for the remaining 03 years before ending the 7 <sup>th</sup> year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 <sup>th</sup> year and for the remaining 05 year before ending the 10 <sup>th</sup> years.

3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.

3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period

from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.

- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

### 3.3 Renewal of Consent to Operate

- 3.3.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, not earlier than 180 days and atleast 90 days before expiry of the validity period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.2 No documents are allowed to be submitted manually.
- 3.3.3 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.4 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.5 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.6 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.7 If the Industrial/ Non-Industrial Sector/Project/Unit fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay

additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.

- 3.3.8 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.
- 3.3.9 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.10The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

**3.4 Procedure for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.**

- 3.4.1 The Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

#### **4. Competent Authority for deciding the applications for CTE & CTO.**

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of Industrial/ Non-Industrial Sector/Project/Unit having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the Industrial/ Non-Industrial Sector/Project/Unit of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

## 5. Requirement of Sampling and submission of analysis reports

- 5.1 The Industrial/ Non-Industrial Sector/Project/Unit covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1<sup>st</sup> CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.
- 5.6 The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed.  
The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed.

## 6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on

the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

**Dated:** \_\_\_\_\_

**Chairman**

**Annexure-I****List of Red Category of Industrial/ Non-Industrial Sectors/Projects**

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity $\geq$ 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar ( excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [ * Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper ( waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing ( including processing of Emulsions of oil and water )
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper ( Large-Agro + wood) , Small Pulp & Paper ( agro based-wheat straw/rice husk)
60.	Distillery ( molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction projects having waste water generation more than 100 KLD irrespective of their built-up area
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing,

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries
78.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD or more irrespective of quantity of fuel used or the projects having overall liquid waste generation less than 100 KLD but having daily fuel consumption above 12 MT/day
79.	Railway Stations (Waste Water Generation $\geq$ 100 KLD)

**Annexure-II****List of Orange Category of Industrial/ Non-Industrial Sector Sectors/Projects**

<b>Sr. No.</b>	<b>Industrial/ Non-Industrial Sector Sector/Project</b>
1.	Dismantling of rolling stocks ( wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. ( With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice( muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving ( medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process )
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields ( excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects having quantity of waste water generation 10 KLD to 100 KLD irrespective of their built-up area
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products ( small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletising, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non- ferrous metals ( using oil and gas fired furnaces)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace ( without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible form ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making ( With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol ( IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing ( with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing ( dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery ( excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose ( For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW( M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification ( linked to rolling mills glass and ceramic industry refractories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring
107.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD and daily consumption of coal/fuel less than 12 MT/day or without use of any fuel in the process
108.	Railway Stations (Waste Water Generation $\geq 10$ KLD but $< 100$ KLD))
109.	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) a. Collection, de-pollution, dismantling centres and shredding centres b. Collection, de-pollution and dismantling centres c. shredding centres (can include white goods/other scraps also)
110.	Compressed/refined bio-gas production for bio-degradable wastes
111.	Dairy Farm having 15 animals and above (Stand alone or isolated)
112.	Gaushalas (having waste water generation $> 100$ KLD)

**HARYANA STATE POLLUTION CONTROL BOARD**

C-11 Sector-6, Panchkula

Ph – 0172- 577870-73, Fax No. 2581201

E-mail- [hspcbho@gmail.com](mailto:hspcbho@gmail.com)**Office Order**

**Subject: Categorization of Industrial Sector/Projects in Red, Orange, Green, White and Blue categories for the purpose of Consent Management.**

Whereas, Central Pollution Control Board vide letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 issued the directions under section 18(1)(b) of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to State Pollution Control Board/PCCs, regarding the classification of industrial sectors under Red/Orange/Green/White categories and also CPCB issued subsequent directions/letters in context of categorization of industries; and

Whereas, in compliance of above directions of CPCB, the Haryana State Pollution Control Board vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and orders dated 26.02.2018 and 04.12.2020 and subsequent orders, issued the consolidated list of Red, Orange, Green and White Category of units; and

Whereas, CPCB vide letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12.02.2025 and 25.03.2025 issued the directions under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 regarding Classification of industrial sectors into Red, Orange, Green, White and Blue category and withdrawn their earlier direction dated 07.03.2016 and subsequent directions/letters in context of categorization of industries with immediate effect. CPCB directed all SPCBs and PCC to adopt the revised methodology for classification of sectors and list of Red, Orange, Green, White and Blue category attached with the directions. CPCB has also directed including other directions that (1) all pending application for consideration of CTE/CTO and future such application shall be processed as per the revised methodology of classification of industrial sectors. In case CTE granted before the revised classification, applicability of CTO will be as per new classification. (2) New classification will be applicable to existing units at the time of renewal of CTO or within one year from the date of directions issued by CPCB regarding implementation of revised classification, whichever is earlier (3) Siting of units shall be only in the conforming area (4) The classification of sectors shall not be linked to sanction of loans/finance of bank proceedings; and

Whereas CPCB has also directed that any further addition of any new or left over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB/PCC by constituting a committee and following the methodology prescribed by CPCB. A committee headed by Member Secretary of the Board was constituted vide Head Office order Endst. No. HSPCB/PLG/2023/1/238520/2023 dated 14.12.2023 for categorization of the new or left over industrial sectors; and

Whereas, the committee examined classification of Red, Orange, Green, Blue and White category issued by CPCB vide letter dated 12.02.2025 and subsequent letter dated 25.03.2025 and categorization of HSPCB issued vide order endst. dated 04.12.2020 (as amended). The committee recommended to adopt classification issued by CPCB and submitted recommendations on 03.07.2025 with consolidated list consisting of classification of industrial/non-industrial sectors/projects under Red, Orange, Green, Blue and White category of CPCB and list of left over industrial/non-industrial sectors/projects; and

Whereas, MoEF&CC vide Notification G.S.R. 84(E) dated 29.01.2025 and G.S.R. 85(E) dated 30.01.2025 has issued Guidelines 'Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025' and Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025'. In these guidelines, siting criteria for establishment of a new Industrial Plant have been notified including other guidelines also, as per these guidelines, no industrial plant shall be allowed to set up in non-conforming areas or restricted or prohibited areas. The guidelines issued under Air Act, 1981 are applicable in the State and guidelines issued under Water Act, 1974 become applicable as and when State Government adopts the amendments made in Water Act in 2024.

In view of above, it is hereby ordered to adopt directions issued by CPCB vide letter dated 12.02.2025 including revised methodology for classification of industrial sectors and list of industrial/non-industrial sectors/projects sectors under Red/Orange/Green/Blue/White category and subsequent letter dated 25.03.2025. It is hereby also ordered to replace list of industrial/non-industrial sectors/projects sectors under Red/Orange/Green/ White category in consent procedure issued vide order endst. Dated 04.12.2020 (as amended by subsequent orders thereof) with the consolidated list of classification of industrial/non-industrial sectors/projects under Red, Orange, Green, Blue and White category issued by CPCB and left over industrial/non-industrial sectors/projects categorized by HSPCB is at Annexure-I, and shall become applicable for the purpose of consent management.

These orders shall come into force with immediate effect.

Dated Panchkula, the  
21<sup>st</sup> July, 2025

Vineet Garg, IAS  
Chairman

Endst. No. HSPCB/PLG/2025/184-222

Dated: 01/08/2025

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC) Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge (IT) for uploading the orders on the website of the Board and making necessary changes in the HROCMMS and online inspection module

Env. Engineer (PLG)  
For Chairman

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/223-291

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Head of Departments, MD/Chairman/CEOs of Boards/Corporations/authorities in the State of Haryana. They are with the request to go through the consolidated list of classification of industrial/non-industrial sectors/projects of Red, Orange, Green, Blue and White category and if any of process of respective department falls under Red, Orange, Green, Blue and White category of industrial/non-industrial sectors/projects, they are required to obtain necessary consent from HSPCB under the provisions of Water Act, 1974 and Air Act, 1981.
2. All Deputy Commissioners in the State of Haryana.

Env. Engineer (PLG)  
For Chairman

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/292

A copy of the above is forwarded to the Chairman, CPCB with reference to letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12.02.2025 for information and further necessary action.

Env. Engineer (PLG)  
For Chairman

Dated: 01/08/2025

Endst. No. HSPCB/PLG/2025/293-95

A copy of the above is forwarded to the following for information of the officers:-

1. PS to ACS, EF&W Department, Haryana.
2. PS to Chairman
3. PA to Member Secretary

Env. Engineer (PLG)  
For Chairman

**List of Red category of Industrial/Non industrial projects categorized by CPCB.**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Manufacturing of Automobiles (integrated facilities)	Red
2.	Asbestos and asbestos based industries	Red
3.	<b>MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS-</b> AAC bricks/blocks manufacturing using coal as fuel (12 TPD and above)	Red
4.	<b>MANUFACTURING OF NON-ALCOHOLIC BEVERAGES</b> -Waste water generation $\geq$ 100 KLD	Red
5.	<b>BATTERY MANUFACTURING</b> -Lead-acid Battery manufacturing (excluding assembling and charging of Lead acid Battery in micro- scale)	Red
6.	<b>MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK</b> -Carbon black manufacturing	Red
7.	<b>MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK</b> -Industrial carbon including electrodes & graphite blocks and calcined pet coke	Red
8.	<b>INORGANIC CHEMICALS-</b> Basic inorganic chemicals and electro chemicals and its derivatives including Manufacturing of acid	Red
9.	<b>INORGANIC CHEMICALS-</b> Phosphorous and its compounds, including phosphorous rock processing	Red
10.	<b>INORGANIC CHEMICALS-</b> Chlorates, per-chlorates & peroxides	Red
11.	<b>INORGANIC CHEMICALS-</b> Chlorine, fluorine, bromine, iodine, and their compounds	Red
12.	Coke oven plant, coal liquefaction, coal tar distillation and fuel gas- making	Red
13.	<b>CEMENT PLANTS-</b> With co-processing with CPP (Captive Power Plant)	Red
14.	<b>CEMENT PLANTS-</b> With co-processing without CPP	Red
15.	<b>CEMENT PLANTS-</b> Without co-processing with CPP	Red
16.	<b>CEMENT PLANTS-</b> Without co-processing without CPP	Red
17.	<b>CEMENT PLANTS-</b> Stand-alone grinding units with CPP	Red
18.	<b>CHLOR ALKALI-</b> Chlor alkali	Red
19.	<b>CHLOR ALKALI-</b> Chlor alkali using washed salt	Red
20.	<b>CHLOR ALKALI-</b> Chlor alkali using cleaner/gaseous fuel	Red
21.	<b>CERAMICS-</b> Ceramics/ Glass /Earthen potteries and tile manufacturing using coal/oil fired kilns (fuel consumption: 12 TPD and above)	Red
22.	<b>DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS-</b> Dyes, Dye Intermediates and Pigments produced by chemical synthesis	Red
23.	<b>DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS-</b> Natural Dye and Pigments Requiring acidic/alkaline/ solvent extraction	Red
24.	<b>SYNTHETIC DETERGENT AND SOAPS-</b> Synthetic detergents and soaps(waste water generation $\geq$ 100KLD)	Red
25.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Distillery(Molasses based)	Red
26.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Distillery(Grain based)	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
27.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Distillery(Grain based) with Distiller's Dried Grains with Soluble (DDGS) as by- product	Red
28.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Standalone yeast manufacturing units	Red
29.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Breweries and malteries industry(with fermentation)- Waste water generation $\geq 100$ KLD	Red
30.	Manufacturing of Explosives, detonators, fuses, etc.	Red
31.	<b>SYNTHETIC FIBRES MANUFACTURING-</b> Synthetic fibres- PSF&PFY, generated from petrochemical	Red
32.	<b>SYNTHETIC FIBRES MANUFACTURING-</b> Synthetic fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres	Red
33.	<b>SYNTHETIC FIBRES MANUFACTURING-</b> Synthetic fibres including rayon, tyre cord, viscose filament yarn/staple fibre, acrylic fibres using cleaner/gaseous fuel	
34.	<b>FERTILIZERS PRODUCTION-</b> Fertilizers(Urea)	Red
35.	<b>FERTILIZERS PRODUCTION-</b> Fertilizers (Calcium Ammonium Nitrate/Ammonium Nitrate)	Red
36.	<b>FERTILIZERS PRODUCTION-</b> Fertilizers(NPK)	Red
37.	<b>FERTILIZERS PRODUCTION-</b> Fertilizers (Straight Phosphatic Fertilizers)	Red
38.	<b>MANUFACTURING OF GLUE AND GELATIN-</b> Manufacturing of glue and gelatin using coal/liquid fuel	Red
39.	<b>COMPRESSED BIOGAS (CBG)/BIO-CNG PLANTS-</b> CBG plants based on industrial/ process waste.	Red
40.	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)-</b> Integrated unit for production of Ammonia through Hydrogen generated by pyrolysis/gasification	Red
41.	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)-</b> Integrated unit for production of ammonia through Hydrogen generated by electrolysis using renewable energy (capacity $\geq 15$ TPD)	Red
42.	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)-</b> Hydrogen production through pyrolysis/gasification	Red
43.	Hazardous waste pre- processing/processing facility including spent acid processing, spent solvent recovery, etc.	Red
44.	<b>MILK PROCESSES AND DAIRY PRODUCTS-</b> Milk processes and dairy products (integrated project)	Red
45.	<b>MILK PROCESSES AND DAIRY PRODUCTS-</b> Dairy and dairy products (Small scale units), using coal/biomass as fuel (Waste water generation $\geq 100$ KLD)	Red
46.	<b>MINING AND ORE BENEFICIATION-</b> Open-cast coal mining	Red
47.	<b>MINING AND ORE BENEFICIATION-</b> Under ground coal mining	Red
48.	<b>MINING AND ORE BENEFICIATION-</b> Mining of major minerals and ore beneficiation	Red
49.	<b>IRON &amp; STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)-</b> Integrated iron and steel plants	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
50.	<b>IRON &amp; STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)-</b> Stand-alone sintering/palletisation	Red
51.	<b>IRON &amp; STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)-</b> Sponge iron with CPP (Captive Power Plant)	Red
52.	<b>IRON &amp; STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)-</b> Sponge iron without CPP	Red
53.	<b>IRON &amp; STEEL (PRIMARY PROCESSING FROM ORE, INTEGRATED STEEL PLANTS AND SPONGEIRON UNITS)-</b> Stand-alone coke oven gas plants	Red
54.	<b>ALUMINIUM PROCESSING-</b> Aluminium Refinery	Red-
55.	<b>ALUMINIUM PROCESSING-</b> Aluminium Smelter	Red
56.	Copper Smelter	Red
57.	Zinc smelter	Red
58.	<b>FERROUS AND NON-FERROUS METAL SECONDARY PROCESSING/ REPROCESSING UNITS INVOLVING DIFFERENT FURNACES THROUGH MELTING, REFINING, CASTING, ALLOY-MAKING-</b> All Ferrous and Non-ferrous metal secondary processing/reprocessing units involving different furnaces through melting, refining, casting, alloy-making (using coal/liquid fuels)	Red
59.	<b>INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT-</b> Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/phosphating or finishing and anodizing / enamellings/galvanizing	Red
60.	<b>ROLLING MILLS-</b> Rolling and pickling	Red
61.	<b>WIRE DRAWING AND WIRE NETTING-</b> Wire drawing and wire netting(with pickling)	Red
62.	<b>ORGANIC CHEMICALS INCLUDING HALOGENATED HYDROCARBONS-</b> Organic chemicals including halogenated hydrocarbons (using solid/liquid fuel)	Red
63.	<b>ORGANIC CHEMICALS INCLUDING HALOGENATED HYDROCARBONS-</b> Organic chemicals including halogenated hydrocarbons (using cleaner fuel)	Red
64.	Oil and gas extraction (offshore & onshore extraction through drilling wells),Coal Bed Methane (CBM) drilling and shale gas, including group gathering stations (GGS), etc.	Red
65.	<b>POWER GENERATION PLANTS-</b> Power plants based on coal	Red
66.	<b>POWER GENERATION PLANTS-</b> Power plants based on liquid fuels	Red
67.	<b>POWER GENERATION PLANTS-</b> Biomass-based power plants	Red
68.	<b>POWER GENERATION PLANTS-</b> Nuclear energy-based power plants (> 220 MW)	Red
69.	<b>PULP &amp; PAPER (AGRO &amp; WOOD)-</b> Manufacturing of bleached chemical pulp, papers, and paper boards	Red
70.	<b>PULP &amp; PAPER (AGRO &amp; WOOD)-</b> Unbleached or Totally Chlorine Free (TCF) bleaching for manufacturing of chemical pulp, papers and Paper boards	Red
71.	<b>PULP &amp; PAPER (AGRO &amp; WOOD)-</b> Bleached grades of chemical pulp, paper, and paper board having Totally Chlorine Free (TCF) bleaching	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
72.	<b>PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)-</b> Pulp & Paper(With bleaching)	Red
73.	<b>PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)-</b> Pulp & Paper (Without bleaching,capacity $\geq$ 15 TPD)	Red
74.	<b>MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)-</b> Manufacturing of solvent- based paints/varnish	Red
75.	<b>MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)-</b> Manufacturing of water- based paints	Red
76.	<b>MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)-</b> Manufacturing of powder coatings	Red
77.	<b>PESTICIDE INDUSTRIES-</b> Pesticide technical (organic chemicals based)	Red
78.	<b>PESTICIDE INDUSTRIES-</b> Pesticide technical (inorganic chemicals based like Zinc Phosphide and Aluminium Phosphide)	Red
79.	<b>PESTICIDE INDUSTRIES-</b> Pesticide formulation industries(Liquid formulation only)having boiler/thermopack	Red
80.	<b>PESTICIDE INDUSTRIES-</b> Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) without having boiler /thermo pack	Red
81.	<b>PESTICIDE INDUSTRIES-</b> Pesticide formulation industries(having both liquid and dry formulation or dry formulation only) having boiler/thermopack	Red
82.	Petroleum oil refineries	Red
83.	<b>PETROCHEMICALS -</b> Petrochemicals (Naphtha cracker.)	Red
84.	<b>PETROCHEMICALS -</b> Petrochemicals (Gas cracker)	Red
85.	<b>PETROCHEMICALS -</b> Petrochemicals (without cracker)	Red
86.	<b>PETROCHEMICALS -</b> Petrochemicals(without cracker and using cleaner/gaseous fuel)	Red
87.	<b>PHARMACEUTICAL INDUSTRY-</b> Pharmaceuticals manufacturing	Red
88.	<b>PHARMACEUTICAL INDUSTRY-</b> Pharmaceuticals manufacturing using cleaner/gaseous fuel	Red
89.	<b>REFRACTORIES-</b> Refractories based on coal/liquid fuel (fuel consumption: 12 TPD and above)	Red
90.	<b>SYNTHETIC RESINS-</b> Synthetic resins manufacturing	Red
91.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&amp;OW (M&amp;TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST-</b> Hydro & pyro metallurgy	Red
92.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&amp;OW (M&amp;TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST-</b> Hydro & pyro metallurgy (using	Red

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	cleaner/gaseous fuels & without crushing of materials)	
93.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&amp;OW (M&amp;TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST- Pyro metallurgy (using coal/liquid fuels)</b>	Red
94.	<b>E-WASTE DISMANTLING/RECYCLING-</b> Industry engaged in recycling of e-waste generated from the electrical and electronic Equipment (EEE) listed in the E-Waste (Management) Rules 2022 using pyro/ hydro/ electro- metallurgical processing and Recycling of plastic separated from Waste EEE	Red
95.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016)- Lead Recycling (Lead Acid Batteries with Acids; Lead Scrap Recycling) Rotary Furnace/ Pit Furnace (Mandir/Canopy Bhatti)</b>	Red
96.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.) Lead Recycling (Drained Lead Acid Batteries; Lead Scrap Recycling) Rotary Furnace/Mandir Bhatti on Cleaner Fuel</b>	Red
97.	Sugar (excluding khandsari/jaggery)	Red
98.	Slaughterhouse / Slaughterhouse (with rendering plant)/integrated slaughtering unit, meat processing units, bone mill, Processing of animal horns, hoofs and other body parts	Red
99.	<b>SEMI CONDUCTOR MANUFACTURING INDUSTRIES-</b> Semi conductor fabs manufacturing	Red
100.	<b>SEMI CONDUCTOR MANUFACTURING INDUSTRIES-</b> Display fabs manufacturing	Red
101.	<b>SEMI CONDUCTOR MANUFACTURING INDUSTRIES-</b> Sensor fabs manufacturing/ Compound semi conductors/ silicon photonics	Red
102.	<b>TANNERIES-</b> Tanneries (Raw to finish)	Red
103.	<b>TANNERIES-</b> Tanneries (Raw to wetblue)	Red
104.	<b>TANNERIES-</b> Tanneries (Wet blue to finish)	Red
105.	<b>TEXTILE INDUSTRY-</b> Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing, and colouring, including the garment and apparel Manufacturing industry	Red
106.	<b>REPROCESSING OF WASTE TEXTILE FABRIC-</b> Integrated facility for reprocessing of waste textile fabric (including washing, bleaching, dyeing etc.)	Red

## LIST OF ESSENTIAL ENVIRONMENTAL SERVICES

**i. Essential Environmental Services for Industrial Waste Management**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	<b>COMMON EFFLUENT TREATMENT PLANT (CETP)</b>	
107.	CETP having MEE/spray drier	Red
108.	CETP (without having MEE/spray drier), Common MEE/common spray driers	Red
109.	Common Sewage-Effluent Treatment Plant (CSETP)	Red
110.	Effluent conveyance projects	Red
111.	<b>COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY-</b> Integrated facility (Secured landfill and incinerator)	Red
112.	<b>COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY-</b> Only secured landfill	Red
113.	<b>COMMON HAZARDOUS WASTE TREATMENT, STORAGE AND DISPOSAL FACILITY-</b> Only incinerator	Red
	<b>COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)</b>	
114.	<b>COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)-</b> CBWTF	Red
115.	<b>COMMON BIO-MEDICAL WASTE TREATMENT FACILITY(CBWTF)-</b> CBWTF using cleaner/gaseous fuel	Red

**SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
116.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)-</b> HCFS with captive incinerator, irrespective of number of beds	Red
117.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)-</b> More than 1000 bedded HCFS	Red
118.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)-</b> 501 to 1,000 bedded HCFS	Red
119.	<b>HOTELS/ BANQUET HALLS HAVING ROOM FACILITY-</b> Hotels (above 3star) or having 100 & above rooms	Red
	<b>RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS</b>	
120.	<b>RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS</b> -Railway locomotive work shop/ Integrated road transport workshop/ Authorized service centers (waste water generation $\geq$ 10KLD)	Red
121.	<b>PORTS AND HARBOURS-</b> Ports and harbours, jetties and dredging operations	Red

122.	<b>DAIRY FARM-Dairy Farm (having more than 500 animals)</b>	Red
------	---	-----

**OTHERS/SPECIAL CATEGORY SECTORS**

<b>Sl. No.</b>	<b>Sector</b>	<b>New Category as per letter dated 12.02.2025</b>
123.	<b>HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS-</b> Hydel power plants (Capacity>50 MW)	Red
124.	<b>SAND/RIVER BED MATERIAL MINING FROM RIVERBED AND ITS FLOODPLAINS</b> - Mining lease area more than 5 hectares or Mining lease area upto 5 hectares which is part of cluster mining	Red

**List of left over industrial sector/non industrial categorized by HSPCB as per classification CPCB.**

Sl. No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Manufacturing of lead glass	Red
2.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex	Red
3.	Cotton coated fabrics including printing and lamination (Rexene) using Coal or liquid fuels and having Fuel consumption $\geq$ 24 TPD	Red
4.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, irrespective of waste generation and quantity of fuel used	Red
5.	<p>Restaurants/Dhabas/ Eateries with minimum seating capacity of 36 or Motels/Marriage Halls/Banquet Halls/ Party Lawns having minimum floor area of 100 m<sup>2</sup> (Waste Water Generation &gt;500 KLD)</p> <p><b>*Note:</b></p> <ol style="list-style-type: none"> <li>1. Units covered under consent management of board shall provide/install effluent treatment plant and entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP and maximize reuse of treated water and shall comply with standards as prescribed under EP rules 1986(as amended) as applicable.</li> <li>2. The specific standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the Hotels, banquet halls, restaurants, etc. If, the effluent is discharged into a municipal sewer leading to a Sewage treatment Plant, the hotel or restaurant or banquet hall, as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI.</li> <li>3. The guidelines and mechanism issued by CPCB vide letter dated 19.03.2020 for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall be applicable.</li> </ol>	Red
6.	Stand alone analytical testing laboratory	Red

**List of Orange category of Industrial/Non industrial projects categorized by CPCB.**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	<b>BAKERY, CONFECTIONERY AND SWEETS PRODUCTS-</b> Bakery, confectionery, sweets with production capacity $\geq$ 1 TPD	Orange
2.	<b>BRICK MANUFACTURING-</b> Brick kilns using coal as fuel	Orange
3.	<b>BRICK MANUFACTURING-</b> Brick kilns using biomass as fuel	Orange
4.	<b>BRICK MANUFACTURING-</b> Tunnel brick kilns (gas fired)	Orange
5.	<b>MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS-</b> AAC bricks/blocks manufacturing using coal as fuel (less than 12 TPD)	Orange
6.	<b>MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS-</b> AAC bricks/blocks Manufacturing using biomass as fuel	Orange
7.	<b>MANUFACTURING OF AUTOCLAVED AERATED CONCRETE (AAC) BRICKS/BLOCKS-</b> AAC bricks/blocks manufacturing using gas as fuel	Orange
8.	<b>FLY ASH BRICKS/BLOCK MANUFACTURING-</b> Fly ash bricks/ block manufacturing (with boiler)	Orange
9.	<b>MANUFACTURING OF NON-ALCOHOLIC BEVERAGES-</b> Waste water generation $<$ 100 KLD	Orange
10.	<b>BATTERY MANUFACTURING-</b> Dry cell Battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale	Orange
11.	<b>MANUFACTURING OF INDUSTRIAL CARBON INCLUDING ELECTRODES AND GRAPHITE BLOCKS, ACTIVATED CARBON, CARBON BLACK</b> - Activated carbon manufacturing (with steam activation)	Orange
12.	<b>CEMENT PLANTS</b> - Stand-alone grinding units without CPP	Orange
13.	<b>CHLOR ALKALI-</b> Chlor alkali using cleaner/gaseous fuel and washed salt	Orange
14.	<b>MANUFACTURING OF COIR/COIRPITH AND COIR PRODUCTS-</b> Coir bleaching and dyeing/ printing units	Orange
15.	<b>CERAMICS-</b> Ceramics/ Glass /Earthen potteries and tile manufacturing using coal/oil fired kilns (fuel consumption: less than 12 TPD)	Orange
16.	<b>CERAMICS-</b> Ceramics/Glass/Earthen potteries and tile manufacturing (using gas fired kilns)/tunnel kiln	Orange
17.	Coal Washeries	Orange
18.	Liquid floor Cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	Orange
19.	Cashew nut processing	Orange
20.	<b>COFFEE SEEDS PROCESSING INDUSTRY</b> - Coffee seeds processing (wet process)	Orange
21.	<b>DYES, DYE INTERMEDIATES AND PIGMENT PRODUCTIONS</b> - Natural Dye and Pigments not require acidic/alkaline/ solvent extraction	Orange
22.	<b>SYNTHETIC DETERGENT AND SOAPS-</b> Synthetic detergents and soaps (waste water generation $<$ 100 KLD)	Orange
23.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Breweries and malteries industry (with fermentation) - Waste water generation $<$ 100 KLD	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
24.	<b>FIBRE GLASS (FIBRE REINFORCED PLASTIC) PRODUCTION</b> - Fibre glass (containing lead) Production and processing (excluding moulding)	Orange
25.	<b>FIBRE GLASS (FIBRE REINFORCED PLASTIC) PRODUCTION</b> - Fibre glass(without lead) production and processing (excluding moulding)	Orange
26.	Manufacturing of Firecrackers including improved crackers/green crackers, etc.	Orange
27.	<b>FERTILIZERS PRODUCTION</b> -Fertilizer (granulation /formulation/ blending) generating wastewater through floor washings, cooling towers etc.	Orange
28.	<b>FERTILIZERS PRODUCTION</b> -Fertilizer (granulation / formulation /blending) not generating wastewater	Orange
29.	<b>FOOD AND FOOD PROCESSING INCLUDING FRUITS AND VEGETABLE PROCESSING</b> -Waste water generation $\geq$ 10 KLD	Orange
30.	<b>FISH FEED, POULTRY FEED AND CATTLE FEED</b> -Fish feed, poultry feed and cattle feed (with boiler)	Orange
31.	<b>FISH FEED, POULTRY FEED AND CATTLE FEED</b> -Fish processing and packing (excluding chilling of fishes)	Orange
32.	<b>MANUFACTURING OF MODULAR WOODEN FURNITURE</b> - Modular wooden furniture from particle board, MDF, swan timber etc, Ceiling tiles/ partition board from sawdust, woodchips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	Orange
33.	<b>MANUFACTURING OF GLUE AND GELATIN</b> -Manufacturing of glue and gelatin by using biomass/cleaner fuel	Orange
34.	<b>MANUFACTURING OF GLASS (INCLUDING PRINTING OR ETCHING OF GLASS SHEET USING HYDROFLUORIC ACID)</b> -Manufacturing of glass (Oil/coal fired)	Orange
35.	<b>MANUFACTURING OF GLASS (INCLUDING PRINTING OR ETCHING OF GLASS SHEET USING HYDROFLUORIC ACID)</b> -Manufacturing of glass (gas fired)	Orange
36.	Producer Gas plant using conventional coal Gasification	Orange
37.	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)</b> -Integrated unit for production of Ammonia through hydrogen generated by electrolysis using renewable energy (Capacity < 15 TPD)	Orange
38.	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)</b> -Hydrogen production through electrolysis using raw/sea water and renewable energy(capacity $\geq$ 2.5TPD)	Orange
39.	<b>HOT MIX PLANTS</b> - Hot mix plants using oil as fuel	Orange
40.	<b>HOT MIX PLANTS</b> - Hot mix plants using gaseous as fuel	Orange
41.	Ice cream manufacturing units	Orange
42.	Printing Ink Manufacturing	Orange
43.	<b>JUTE PROCESSING</b> -Jute processing (with dyeing/with boiler)	Orange
44.	Lime manufacturing (using lime kiln)	Orange
45.	<b>MILK PROCESSES AND DAIRY PRODUCTS</b> -Dairy and dairy products (Small scale units), using coal/biomass as fuel (Waste water generation< 100 KLD)	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
46.	<b>MILK PROCESSES AND DAIRY PRODUCTS</b> -Dairy and dairy products, (Small scale units), using PNG as fuel	Orange
47.	<b>MINING AND ORE BENEFICIATION</b> - Mining of minor minerals (except Sand/riverbed material mining)	Orange
48.	<b>MINING AND ORE BENEFICIATION</b> -Grinding, processing, and screening of minor minerals	Orange
49.	Manufacturing of Mirror From sheet glass	Orange
50.	Mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization	Orange
51.	Malteries (without fermentation)	Orange
52.	Manufacturing of Mosquito Repellent & coil	Orange
53.	<b>FERROUS AND NON-FERROUS METAL SECONDARY PROCESSING/ REPROCESSING UNITS INVOLVING DIFFERENT FURNACES THROUGH MELTING, REFINING, CASTING, ALLOY-MAKING</b> - Ferrous and Non-ferrous metal (excluding lead, nickel, and manganese) secondary processing/reprocessing units involving different furnaces through melting, refining, casting, alloy-making (using Cleaner fuels/electricity)	Orange
54.	Aluminium & copper extraction from scrapusing an oil-fired furnace(dry process only)	Orange
55.	<b>INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT</b> - Plasma electrolytic polishing (electroplating)	Orange
56.	<b>FORGING OF FERROUS AND NON-FERROUS METALS</b> - Forging of ferrous and non-Ferrous metals using liquid fuel	Orange
57.	<b>FORGING OF FERROUS AND NON-FERROUS METALS</b> - Forging of ferrous and non- ferrous metals using gaseous fuel	Orange
58.	<b>FORGING OF FERROUS AND NON-FERROUS METALS</b> - Forging of ferrous and non- ferrous metals using electricity	Orange
59.	<b>ROLLING MILLS</b> -Rolling mills (oil and coal fired)	Orange
60.	<b>FOUNDRY OPERATIONS</b> -Cupola furnace	Orange
61.	<b>FOUNDRY OPERATIONS</b> -Induction furnace/ arc furnace	Orange
62.	<b>WIRE DRAWING AND WIRE NETTING</b> - Formulation/palletisation of camphor tablets, Naphthalene balls from camphor/naphthalene powders.	Orange
63.	<b>EDIBLE OIL MILLS</b> -Vegetable oil manufacturing including solvent extraction And refinery/hydrogenated oils	Orange
64.	<b>POWER GENERATION PLANTS</b> - Nuclear energy-based power plants (up to 220 MW)	Orange
65.	<b>POWER GENERATION PLANTS</b> - Gas-based power plants	Orange
66.	<b>PULP AND PAPER (RECYCLED FIBRE/WASTE PAPER BASED)</b> -Pulp & Paper (Without bleaching; plant capacity<15 TPD)	Orange
67.	<b>MANUFACTURING OF PAINTS, VARNISHES (The process may cause considerable emissions of volatile organic compounds (VOC)</b> - Manufacturing of paint and varnishes (only blending and mixing)	Orange
68.	<b>PESTICIDE INDUSTRIES</b> - Pesticide formulation industries(Liquid formulation only)without having boiler/thermopack	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
69.	Photographic film and its chemicals	Orange
70.	<b>MANUFACTURING OF LUBRICATING OILS, GREASE AND PETROLEUM-BASED PRODUCTS-</b> Manufacturing of lubricating oils, grease, and petroleum- based products	Orange
71.	<b>PHARMACEUTICAL INDUSTRY</b> -Pharmaceuticals (Formulation)	Orange
72.	<b>PHARMACEUTICAL INDUSTRY</b> -Pharmaceuticals (Formulation)using cleaner/gaseous fuel	Orange
73.	<b>PHARMACEUTICAL INDUSTRY</b> -Vaccine manufacturing	Orange
74.	<b>PHARMACEUTICAL INDUSTRY</b> -Vaccine manufacturing using cleaner/gaseous fuel	Orange
75.	<b>PHARMACEUTICAL INDUSTRY</b> -Pharmaceutical R&D facilities	Orange
76.	<b>PHARMACEUTICAL INDUSTRY</b> -Ayurvedic or Unani medicines manufacturing	Orange
77.	<b>PHARMACEUTICAL INDUSTRY</b> -Ayurvedic or unani medicines manufacturing using cleaner fuel	Orange
78.	Plywood/board manufacturing (including Veneer and laminate) with biomass fired boiler / thermic fluid heater (without resinplant)	Orange
79.	Printing press (newspaper, books, magazines, etc./ Gravure printing	Orange
80.	Synthetic Rubber Excluding molding	Orange
81.	<b>REFRATORIES-</b> Refractories based on coal/liquid fuel (fuel consumption: less than 12 TPD)	Orange
82.	<b>REFRATORIES-</b> Refractories based on cleaner fuels	Orange
83.	<b>RUBBER PRODUCTS MANUFACTURING</b> -Tyre and tube manufacturing	Orange
84.	<b>RUBBER PRODUCTS MANUFACTURING</b> -Tyres and tubes vulcanization/hot retreading	Orange
85.	<b>RUBBER PRODUCTS MANUFACTURING</b> -Rubber goods industry(with solid fuel/oil-based boiler)	Orange
86.	<b>SYNTHETIC RESINS</b> -Synthetic resins manufacturing(using only gaseous fuel)	Orange
87.	<b>RICE MILLS</b> -Parboiled rice mill (with soaking and steam/drier)	Orange
88.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&amp;OW (M&amp;TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST-</b> Pyro metallurgy (using cleaner/gaseous fuels)	Orange
89.	<b>INDUSTRIES ENGAGED IN RECYCLING/ REPROCESSING/ RECOVERY/ REUSE OF HAZARDOUS WASTE UNDER SCHEDULE IV OF H&amp;OW (M&amp;TBM) RULES, 2016 - ITEMS, NAMELY, SPENT CATALYSTS CONTAINING NICKEL, CADMIUM, ZINC, COPPER, ARSENIC, VANADIUM, AND COBALT, INCLUDING DRY BATTERY (EXCEPT LEAD), AND CLEARED METAL CATALYST-</b> Hydro metallurgy	Orange
90.	<b>E-WASTE DISMANTLING/RECYCLING</b> -Industry engaged in recycling	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	of e-waste generated from the electrical and electronic equipment (EEE) listed in the E-Waste (Management) Rules 2022 (PCB processing limited to only mechanical processing and separation without pyro/ hydro/ electro-metallurgical processing), production of Al, Cu, and other metals from non-PCB sources and/or recycling of plastic Separated from Waste EEE.	
91.	<b>INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.)</b> - Isolated storages (as defined under Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989 as amended)	Orange
92.	<b>INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.)</b> - Paint and ink sludge/ residues recycling	Orange
93.	<b>INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.)</b> - Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste, excluding lead, paint, and ink sludge	Orange
94.	<b>INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.)</b> - Refining of used oil by hydro-treating/using solvent extraction	Orange
95.	<b>INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.)</b> - Refining of used oil by using thin film evaporation/vacuum distillation with clay treatment	Orange
96.	<b>INDUSTRIES ENGAGED IN RECYCLING/REPROCESSING/RECOVERY/REUSE OF HAZARDOUS WASTE (Items as per Schedule IV of H&amp;OW (M&amp;TBM) Rules, 2016.)</b> - Recycling/reprocessing of waste oil	Orange
97.	<b>RECYCLING OF PLASTIC WASTE</b> - Manufacturing of flakes/staple fibre/strip from the recycling of PET bottles	Orange
98.	<b>RECYCLING OF PLASTIC WASTE</b> - Plastic waste processing (manufacturing of flakes/granules)	Orange
99.	<b>SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES</b> -Collection, Depollution and Dismantling Centers (Without shredding)	Orange
100.	<b>SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES</b> -Collection, Depollution, Dismantling and shredding Centers	Orange
101.	Ship breaking industries	Orange
102.	Manufacturing of Silica gel	Orange
103.	Manufacturing of Iodized Salt from Crude/RawSalt	Orange
104.	Manufacturing of Starch/ Sago / Sorbitol	Orange
105.	Stone crushers	Orange
106.	Stone crushing/grinding/washing & screening of riverbed material(s)	Orange

Sl. No.	Sector	New Category as per letter dated 12.02.2025
107.	<b>MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS-</b> Manufacturing of Surgical And medical products	Orange
108.	<b>TANNERIES</b> -Vegetable tanning	Orange
109.	<b>MANUFACTURING OF TOOTH POWDER, TOOTH PASTE, TALCUMPOWDER AND OTHER COSMETIC ITEMS</b> -Manufacturing of toothpaste and other cosmetic items	Orange
110.	<b>THERMOMETER MANUFACTURING-</b> Glass (mercury based) thermo meter manufacturing	Orange
111.	Manufacturing of Teflon- based products	Orange
112.	Thermocol manufacturing (with boiler)	Orange
113.	<b>MANUFACTURING OF TOBACCO PRODUCTS INCLUDING CIGARETTES AND TOBACCO PROCESSES-</b> Manufacturing of tobacco products including cigarettes and tobacco processes (with boiler)	Orange
114.	Tyre Pyrolysis Oil Industries-Applicable for advanced batch automated process/continuous TPO units	Orange
115.	<b>TEA PROCESSING AND BLENDING-</b> Tea processing (with boiler)	Orange
116.	<b>TEXTILE INDUSTRY-</b> Yarn to grey fabric manufacturing with water jet machines	Orange
117.	<b>SAREE/FABRICPRINTING BY SCREEN/WOODEN BLOCK/HAND BLOCK-</b> Saree/fabric printing by screen/wooden block/hand block	Orange
118.	<b>TEXTILE SPINNING, SIZING AND WEAVING MILLS-</b> Textile spinning, sizing and weaving mills (wastewater generation $\geq$ 10KLD)	Orange

**SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
119.	<b>STAND ALONE GENERATOR SET</b> (Gen set) ( i. Standalone gen set(s) of total capacity less than 1000 KVA may not require additional classification. The used oil/waste oil generated during repair and maintenance need to be disposed through authorized hazardous waste recycler by service provider/OEM. ii. Projects such data centers etc. having pollution potential due to gen sets only, may be classified based on the capacity and fuel used.)- Genset(s) of total capacity $\geq$ 1MVA, using liquid fuel	Orange
120.	Airports	Orange
121.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)</b> (Sectors generates bio-medical waste. As per methodology scores assigned to H.)- 201 to 500 bedded HCFs	Orange
122.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)</b> (Sectors generates bio-medical waste. As per methodology scores assigned to H.)- 51 to 200 bedded HCFs	Orange
123.	<b>HOTELS/ BANQUET HALLS HAVING ROOM FACILITY-</b> Hotels (above 3 star) or having 100 & above rooms (based on cleaner /gaseous fuel)	Orange
124.	<b>HOTELS/ BANQUET HALLS HAVING ROOM FACILITY-</b> Hotels (up to 3	Orange

	star) or having more than 20 rooms but less than 100 rooms.	
125.	<b>RAILWAY LOCOMOTIVE WORKSHOP/ INTEGRATED ROAD TRANSPORT WORKSHOP/ AUTHORIZED SERVICE CENTERS-</b> Railway locomotive work shop/ Integrated road transport workshop/ Authorized service centers (wastewater generation <10 KLD)	Orange
126.	<b>RAILWAY STATIONS</b> -Railway Stations(Waste water Generation $\geq$ 5 MLD)	Orange
127.	<b>PORTS AND HARBOURS-</b> Ports and harbours (only containers handling)/ Captive jetties	Orange
128.	Automobile service stations/ workshops	Orange
129.	<b>BUILDING CONSTRUCTION PROJECTS</b> (i. During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. (ii. Building construction project $\geq$ 5000sq.m., but <20,000sq.m. built-up area (with connectivity to terminal STP) may not require separate classification. For projects <5000 the waste water shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System(2013), published by the Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.)- Building construction project $\geq$ 20,000 sq. m. built-up area	Orange
130.	Stand alone mechanized laundry (using boiler)	Orange
131.	New highway construction project	Orange
132.	<b>DAIRY FARM</b> Dairy Farm (having 101 to 500 animals)	Orange
133.	<b>DAIRY FARM</b> (Dairy farms having less than 15 animals do not require separate classification.)- Dairy Farm (having 15 to 100animals)	Orange

#### OTHERS/SPECIAL CATEGORY SECTORS

Sl. No	Sector	New Category as per letter dated 12.02.2025
134.	<b>HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS</b> -Mini Hydel power plants (Capacity from more than 25MVA and upto 50 MW)	Orange
135.	<b>SAND/RIVER BED MATERIAL MINING FROM RIVERBED AND ITS FLOODPLAINS</b> (excluding manual excavation) (i. Sand/riverbed material mining from river bed and its flood plains may cause ecological disturbances, erosion of riverbed, change in hydro-geological conditions & river ecosystem, etc. ii. Cluster mining means that the distance of mining lease area is less than 500m from periphery of another lease area. iii. This categorization is made considering the ecological damages and not based on pollution potential/index. Cluster mining as defined in 'Enforcement & Monitoring Guidelines for Sand Mining, 2020', issued by MoEF&CC.)- Standalone mining lease area up to five hectares in areas (not a part of any cluster mining)	Orange

**List of left over industrial sector/non industrial categorized by HSPCB as per classification CPCB**

Sl. No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Manufacturing of pasted veneers using coal/ liquid fuels / Biomass-based fuels boiler	Orange
2.	Cotton coated fabrics including printing and lamination (Rexene)	Orange
3.	Friction dust	Orange
4.	Brake lining/ Disc brake pad	Orange
5.	Chlorinated paraffin wax/plasticizers	Orange
6.	Distilled water units using boiler or furnace as heating source based on coal/liquid fuel or biomass more than 24TPD	Orange
7.	Restaurants/Dhabas/ Eateries with minimum seating capacity of 36 or Motels/Marriage Halls/Banquet Halls/ Party Lawns having minimum floor area of 100 m <sup>2</sup> (Waste Water Generation $\geq$ 100 KLD and $<$ 500 KLD) *Note: 1. Units covered under consent management of board shall provide/install effluent treatment plant and entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP and maximize reuse of treated water and shall comply with standards as prescribed under EP rules 1986(as amended) as applicable. 2. The specific standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the Hotels, banquet halls, restaurants, etc. If, the effluent is discharged into a municipal sewer leading to a Sewage treatment Plant, the hotel or restaurant or banquet hall, as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI. 3. The guidelines and mechanism issued by CPCB vide letter dated 19.03.2020 for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall be applicable.	Orange
8.	Homeopathic medicine manufacturing	Orange
9.	Homeopathic medicine manufacturing using cleaner fuel	Orange
10.	Manufacturing of bakelite molded components using coal or biomass or gas as fuel	Orange
11.	Cotton spinning and weaving ( medium and large scale) (wastewater generation $\geq$ 10 KLD )	Orange
12.	Manufacturing of precast Cement products (with asbestos/ boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	Orange
13.	Land/area development project $\geq$ 50 hectare	Orange
14.	Plastic Waste Processor (waste to oil and industrial composting)	Orange
15.	Industrial units having Boiler /Thermic Fluid Heater (TFH), but product/process not covered under any category (i.e. Red, Orange, Green and Blue)	Orange

## List of Green category of Industrial/Non industrial projects categorized by CPCB.

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Almirah, Grill Manufacturing (Dry Mechanical Process)	Green
2.	<b>BAKERY, CONFECTIONERY AND SWEETS PRODUCTS-</b> Bakery, confectionery, sweets with production capacity $\geq$ 1TPD (using cleaner/gaseous fuel)	Green
3.	<b>FLY ASH BRICKS/BLOCK MANUFACTURING-</b> Fly ash bricks/block Manufacturing (without boiler)	Green
4.	<b>BATTERY MANUFACTURING-</b> Battery manufacturing Without boiler (excluding lead acid battery)	Green
5.	Briquette manufacturing (coal/biomass/coke)	Green
6.	<b>CEMENT PLANTS-</b> Bulk terminals for storage and packaging of cement	Green
7.	Manufacturing of Compact disc Computer(CD/DVD)/ cassette manufacturing/reel manufacturing	Green
8.	<b>MANUFACTURING OF COIR/COIR PITH AND COIR PRODUCTS-</b> Coir fibre/pith processing units generating effluent	Green
9.	<b>CERAMICS-</b> Ceramics/ Glass /Earthen potteries and tile manufacturing (using only electrical kiln)	Green
10.	Phenyl/toilet Cleaner Formulation and bottling	Green
11.	<b>COFFEE SEEDS PROCESSING INDUSTRY-</b> Coffee seeds processing with eco-pulper	Green
12.	Manufacturing of Candy	Green
13.	Manufacturing of precast Cement products (without using asbestos/ boiler / steam curing) like pipe, pillar, jafri, wellring, block/tiles etc.(should be done inclosed covered shed to control fugitive emissions)	Green
14.	Manufacturing of Ceramic Colour by mixing & blending only (not using boiler and wastewater Recycling process)	Green
15.	<b>CHILLING PLANT,COLD STORAGE AND ICE-MAKING-</b> Chilling plant	Green
16.	<b>CHILLING PLANT,COLD STORAGE AND ICE-MAKING-</b> Cold storage	Green
17.	<b>CHILLING PLANT,COLD STORAGE AND ICE-MAKING-</b> Ice Making	Green
18.	Decoration of Ceramic Cups and plates by electric furnace	Green
19.	Ready mix Cement Concrete	Green
20.	CO2 recovery plant	Green
21.	<b>SYNTHETIC DETERGENT AND SOAPS-</b> Synthetic detergents and soaps(only formulation)	Green
22.	<b>DISTILLERIES AND FERMENTATION INDUSTRIES-</b> Potable alcohol by blending, bottling of alcohol products	Green
23.	Manufacturing of coated Electrode	Green
24.	Emery powder (fine dust of sand) manufacturing	Green
25.	<b>FOOD AND FOOD PROCESSING INCLUDING FRUITS AND VEGETABLE PROCESSING-</b> Waste water generation<10 KLD (without boiler)	Green
26.	Fish feed, poultry feed and cattle feed (without boiler)	Green
27.	<b>MANUFACTURING OF MODULAR WOODEN FURNITURE-</b> Modular wooden furniture from particle board, MDF, swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)	Green
28.	Carpentry & wooden furniture manufacturing with spray painting (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw Cutting circular blade,etc.	Green
29.	Foam manufacturing	Green
30.	Flour mills (dry process)	Green

Sl. No.	Sector	New Category as per letter dated 12.02.2025
31.	<b>STEEL FURNITURE INDUSTRY (Obnoxious gases from welding.)</b> - Steel furniture with spray painting	Green
32.	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)</b> - Hydrogen production through electrolysis using raw/sea water and renewable energy(capacity<2.5TPD)	Green
33.	Glue from starch (physical mixing) with Gas/ electrically operated oven/boiler.	Green
34.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1litre of sulphuric acid/nitric acid per month)	Green
35.	Jute processing (without dyeing / without boiler)	Green
36.	Manufacturing of optical Lenses (using electrical furnace)	Green
37.	Mobile towers using genset (s)	Green
38.	<b>INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT</b> - Heat treatment using furnace ( without cyaniding)	Green
39.	<b>INDUSTRY OR PROCESS INVOLVING METAL SURFACE TREATMENT OR PROCESS/HEAT TREATMENT</b> - Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.	Green
40.	Forging of ferrous and nonferrous metals (cold forging, without any heat treatment)	Green
41.	Rolling mills (gas fired)	Green
42.	Wire drawing and wire netting(without pickling and with heat treatment)	Green
43.	Die-casting/extrusion process only	Green
44.	Manufacturing of aluminium utensils from aluminium circles pressing/ Brass and bell Metal utensils manufacturing from circles (dry mechanical operation only)	Green
45.	<b>EDIBLE OIL MILLS</b> - Oil mills Ghani and extraction without boiler(no refining/hydrogenation)	Green
46.	Manufacturing of lubricating oils, grease, and petroleum- based products (only blending)	Green
47.	<b>PHARMACEUTICAL INDUSTRY</b> - Ayurvedic or unani Medicines manufacturing (Without boiler )	Green
48.	Digital Printing on flex /vinyl, PVC etc.(more than 5 machines)	Green
49.	Spray Painting, Paint baking, Paint shipping	Green
50.	Manufacturing of bi-axially oriented Polypropylene (PP) film along with Metalizing operations	Green
51.	Pulse/Dal Mills	Green
52.	Insulation and other coated Papers(excluding paper or pipe manufacturing)	Green
53.	Packaging materials manufacturing from non- asbestos fibre, vegetable fibre yarn	Green
54.	Polythene and plastic processed products manufacturing (virgin/compostable plastic)	Green
55.	Poultry, piggery, and hatchery	Green
56.	Puffed rice (muri) (using gas)	Green
57.	<b>RUBBER PRODUCTS MANUFACTURING</b> - Rubber goods industry (with gas-based boiler)	Green
58.	<b>SYNTHETIC RESINS</b> - Blending of melamine Resins & different powder, additives by physical mixing, Including phenolic resin (without boiler)	Green
59.	<b>RICE MILLS</b> - Raw rice mill (Without soaking and steam/drier)/ hullers)	Green
60.	<b>E-WASTE DISMANTLING/RECYCLING</b> - Industry engaged in dismantling (only) of e- waste, generated from the electrical and electronic equipment(EEE)listed in the E-Waste (Management) Rules2022	Green
61.	<b>E-WASTE DISMANTLING/RECYCLING</b> - E-waste refurbishing centres	Green
62.	<b>SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES</b> - Common Shredders (Standalone)	Green
63.	<b>MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS</b> - Surgical and medical products assembled only (with effluent-generating	

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	processes)	
64.	<b>SEMI CONDUCTOR MANUFACTURING INDUSTRIES-</b> Semiconductor Assembly, Testing, Marking and Packaging Facility(ATMP)	Green
65.	Sawmills	Green
66.	Spice grinding	Green
67.	Cutting, Sizing and polishing of marble, granite and other stones	Green
68.	Manufacturing of tooth powder, talcum powder	Green
69.	Manufacturing of tobacco products including cigarettes and tobacco processes (without boiler)	Green
70.	Transformer repairing/ manufacturing(dry process only)	Green
71.	Tamarind powder manufacturing	Green
72.	Tea processing (without boiler)	Green
73.	<b>TEXTILE INDUSTRY-</b> Garment and apparel manufacturing industry including Doubling/Reeling /TFO-Two for one unit(dry process)-with boiler	Green
74.	<b>SAREE/FABRICPRINTING BY SCREEN/WOODEN BLOCK/HAND BLOCK-</b> Hand block printing without effluent generation	Green
75.	Textile spinning, sizing and weaving mills (waste water generation <10 KLD)	Green
76.	Power looms (without dye and bleaching)	Green
77.	Reprocessing of waste textile fabric (dry process)	Green
78.	Seasoning of Wood in steam heated chamber	Green
79.	Pulverization of bamboo and scrap Wood	Green
80.	Distilled Water (without boiler) with electricity as Source of heat	Green
81.	Purification of Water and packaging (mineralized/non- mineralized water)	Green

### SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS

Sl. No.	Sector	New Category as per letter dated 12.02.2025
82.	<b>STAND ALONE GENERATOR SET (Gen set)</b> ( i. Standalone gen set(s) of total capacity less than 1000 KVA may not require additional classification. The used oil/waste oil generated during repair and maintenance need to be disposed through authorized hazardous waste recycler by service provider/OEM. ii. Projects such data centers etc. having pollution potential due to gen sets only, may be classified based on the capacity and fuel used.)- Genset(s) of total capacity $\geq$ 1MVA, using cleaner/gaseous fuel	Green
83.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)-</b> 11 to 50 bedded HCFs	Green
84.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)-</b> Upto 10 bedded HCFs	Green
85.	<b>HEALTH CARE FACILITIES (HCFS) (AS DEFINED UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016)-</b> Non-bedded HCFs	Green
86.	<b>HOTELS/ BANQUET HALLS HAVING ROOM FACILITY-</b> Upto 20 rooms	Green
87.	Railway Stations (Waste water Generation $\geq$ 100KLD,but<5MLD)	Green
88.	Railway sidings/Mineral stock yard	Green
	(i.	
89.	<b>BUILDING CONSTRUCTION PROJECTS (i)</b> During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water	Green

	polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. (ii) Building construction project $\geq 5000$ sq.m., but $< 20,000$ sq.m. built-up area (with connectivity to terminal STP) may not require separate classification. For projects $< 5000$ the waste water shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System(2013), published by the Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.) (iii) Building construction project $\geq 5,000$ sq. m., but $< 20,000$ sq. m. built-up area (without connectivity to terminal STP)	
90.	Gold Assaying & Hallmarking Centres	Green
91.	Facility of handling, storage, and transportation of food grains in bulk	Green
92.	Fly ash export or disposal operations	Green
93.	Oil and gas transportation pipeline (excluding pipeline covered under definition of isolated storage of hazardous chemicals, as per Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989)	Green
94.	Gaushalas	Green

**List of left over industrial sector/non industrial categorized by HSPCB as per classification CPCB.**

Sl. No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Automobile service stations/ Workshops (not having washing facility)	Green
2.	Manufacturing of pasted veneers using Cleaner/gaseous fuels or thermic fluid heater and by sun drying	Green
3.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	Green
4.	LPG bottling plants	Green
5.	Automobiles manufacturing outsourcing all of the polluting activities.	Green
6.	Manufacturing of bakelite molded components using electricity	Green
7.	Fiber bedding /blanket/quilt manufacturing units using synthetic fiber as raw material	Green
8.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and Using boilers)	Green
9.	Homeopathic medicine manufacturing (Without boiler )	Green
10.	Cotton spinning and weaving (small scale) (waste water generation <10 KLD)	Green
11.	Footwear other than leather footwear (excluding stitching of upper part)	Green
12.	Restaurants/Dhabas/Eateries etc. with minimum seating capacity of 36 (Waste Water Generation <100 KLD) or Motels/ Marriage Halls/Banquet Halls/ Party Lawns etc. having minimum floor area of 100 m2 (Waste Water Generation <100 KLD) *Note: 1. Units covered under consent management of board shall provide/install effluent treatment plant and entire waste water generated from kitchen, laundry and domestic sewage should be treated in ETP and maximize reuse of treated water and shall comply with standards as prescribed under EP rules 1986(as amended) as applicable. 2. The specific standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the Hotels, banquet halls, restaurants, etc. If, the effluent is discharged into a municipal sewer leading to a Sewage treatment Plant, the hotel or restaurant or banquet hall, as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI. 3. The guidelines and mechanism issued by CPCB vide letter dated 19.03.2020 for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets shall be applicable.	Green
13.	Land/area development area projects < 50 Ha. and > 01 Ha	Green

**LIST OF BLUE CATEGORY SECTORS-Essential Environmental Services for Domestic/Household Activities:**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	<b>MUNICIPAL SOLID WASTE MANAGEMENT FACILITY</b>	
1	Municipal Solid Waste Management Facility (Sanitary landfill/ Integrated Sanitary landfill with material recycling facility/ refused derived fuel, etc.)	Blue
2	Waste to energy power plants	Blue
3	Bio-mining of legacy waste projects	Blue
4	Municipal Solid Waste Bio- methanation plant (Quantity of MSW $\geq$ 5 TPD)	Blue
5	Municipal Solid Waste Composting Facility (Quantity of MSW $\geq$ 5 TPD)	Blue
6	Municipal Solid Waste material Recovery Facility (Quantity of MSW $\geq$ 5 TPD)	Blue
7	Construction and Demolition (C&D) Waste Processing Plants	Blue
	<b>SEWAGE TREATMENT PLANT</b>	
8	Sewage Treatment Plant (5 MLD and above)	Blue
9	Sewage Treatment Plant (less than 5 MLD)	Blue
	<b>Compressed Biogas (CBG/Bio-CNG) Plants</b>	
11	CBG plants irrespective of feed stock- MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc. (apart from industrial/ process waste) generating wastewater of 50 KLD or above	Blue
12	CBG plants irrespective of feed stock- MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc. (apart from industrial/ process waste) generating wastewater less than 50 KLD	Blue
13	CBG plants irrespective of feed stock- MSW, agro-residue, energy crops/grass/weeds, animal waste, press mud, etc. (apart from industrial/ process waste), not discharging any wastewater and producing by-products- (i) Fermented Organic Manure (FOM)/ Liquid Fermented Organic Manure (LFOM)/ enriched manure and/or (ii) Briquette/pellet using fuel.	Blue

**List of White category of Industrial/Non industrial projects categorized by CPCB.**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
1.	Assembly of Bicycles, Baby carriages and others small non motorizing vehicles	White
2.	Bailing (hydraulic press) of waste papers	White
3.	Bio fertilizer and bio- pesticides without using Inorganic chemicals	White
4.	Block making of printing without foundry (excluding wooden block making)	White
5.	Flavoured Betel nuts production/ grinding (completely dry mechanical operations)	White
6.	Manufacturing of shoe Brush and wire Brush	White
	<b>MANUFACTURING OF COIR/COIR PITH AND COIR PRODUCTS</b>	
7.	Coir fibre/pith processing and/or Manufacturing of coir products from coir (only dry process)	White
8.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without Using boilers)	White
	<b>CHILLING PLANT, COLD STORAGE AND ICE-MAKING</b>	
9.	Assembly of air Coolers/Conditioners, repairing and servicing	White
10.	Chalk making from plaster of Paris (only casting without boilers etc.(sun drying/electrical oven)	White
11.	Standalone manufacturing of Concrete admixtures up to 1000MT per Month capacity by physical mixing (without boiler and reactor and no generation of waste water)	White
12.	Used Cooking oil(UCO) collection centers	White
	<b>SYNTHETIC DETERGENT AND SOAPS</b>	
13.	Soap manufacturing (handmade-without steam boiling / boiler)	White
14.	Diesel pump repairing and servicing (complete mechanical dry process)	White
15.	Electric lamp (bulb) and CFL manufacturing by assembling only	White
16.	Electrical and electronic Item assembling (completely dry process)	White
17.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations/ painting)	White
	<b>CARPENTRY &amp; WOODEN FURNITURE MANUFACTURING</b>	
18.	Carpentry & wooden furniture manufacturing without spray painting (excluding saw mill) with the help of electrical(motorized) machines such as electrical wood planner, steel saw Cutting circular blade, etc.	white
	<b>STEEL FURNITURE INDUSTRY (Obnoxious gases from welding.)</b>	
19.	Steel furniture without spray painting	White
20.	CBG plants producing Fermented Organic Manure (FOM) & Liquid Fermented Organic Manure(LFOM) as by-products	White
	<b>STANDALONE PRODUCTION OF HYDROGEN AND/OR AMMONIA (WITHOUT CAPTIVE POWER PLANT USING FOSSIL FUEL)</b>	

Sl. No.	Sector	New Category as per letter dated 12.02.2025
21.	Hydrogen production through electrolysis (using renewable energy) on BOO/BOOT/BOT, mode etc., located in the premises of end user industry and directly using de-mineralized water & other utilities (cooling tower, ETP, etc.) sourced from end user industry	White
22.	Compressed oxygen Gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other Gases)	White
23.	Glass and ampule sand vials making from Glass tubes	White
24.	Ground nut decorticating	White
25.	Medical Oxygen	White
26.	Handloom/carpet weaving (without dyeing and bleaching operation)	White
27.	Manufacturing of scientific and mathematical Instrument (assembling only)	White
	<b>JUTEPROCESSING</b>	
28.	Manufacturing of products from jute (without dyeing/ without boiler)	White
29.	Leather foot wear and Leather products (excluding tanning and hide processing)	White
30.	Leather cutting and stitching (more than 10 machine and using motor)	White
31.	Organic Manure (physical mixing)	White
32.	Packing of powdered Milk	White
	<b>ROLLING MILLS</b>	
33.	Cold rolling mill (without heat treatment)	White
	<b>WIRE DRAWING AND WIRE NETTING</b>	
34.	Wire drawing and wire netting(without pickling and without heat treatment)	White
35.	Manufacturing of Metal caps containers etc	White
36.	Organic and inorganic Nutrients by physical mixing(without boiler and without any reactor)	White
37.	Biscuit stray setc from rolled PVC sheet (using automatic vacuum forming machines)	White
38.	Fountain Pen manufacturing by assembling only	White
39.	Glass Putty and sealant (by mixing with machine only)	White
40.	Manufacturing of Paper Pins, U-clips, etc.	White
41.	Solar Power generation Through solar photovoltaic cell and wind power	White
42.	Repairing of electric motors and generators (dry mechanical process)	White
43.	Manufacturing of plastic or cotton Rope	White
44.	Tyre Retraders	White
	<b>SCRAPING FACILITIES FOR RECYCLING END-OF-LIFE VEHICLES, WAGONS, AND COACHES</b>	
45.	Collection Centers (Without depollution, dismantling and shredding)	White
	<b>MANUFACTURING OF SURGICAL AND MEDICAL PRODUCTS</b>	
46.	Surgical and medical products assembled only (without effluent-	White

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	generating processes)	
47.	Manufacturing of Solar module/non-conventional energy apparatus	White
48.	Digital thermometer manufacturing	White
	<b>TEA PROCESSING AND BLENDING</b>	
49.	Blending and packing of tea	White
	<b>TEXTILE INDUSTRY</b>	
50.	Garment and apparel manufacturing industry including Doubling/Reeling /TFO-Two for one unit(dry process)-without boiler	White
	<b>REPROCESSING OF WASTE TEXTILE FABRIC</b>	
51.	Cotton and woolen Hosiers making (Dry process only without any dyeing / washing operation)	White

**SERVICE/INFRASTRUCTURE DEVELOPMENT SECTORS**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	<b>RAILWAY SIDINGS</b> (Fugitive emissions due to loading, unloading, storage and transportation of the minerals.)	
52.	Railway sidings only for defence purpose	white
	<b>DAIRY FARM</b> (Dairy farms having less than 15 animals do not require separate classification.)	
53.	Household bio-digesters/gobar-gas (cow-dung) plants based on biodegradable wastes, etc.	White

**OTHERS/SPECIAL CATEGORY SECTORS**

Sl. No.	Sector	New Category as per letter dated 12.02.2025
	<b>HYDEL POWER PLANTS INCLUDING PUMPED STORAGE PROJECTS</b>	
54.	Mini Hydel power plants (Capacity ≤ 25 MW)	White

**List of left over industrial sector/non industrial categorized by HPCB as per classification CPCB.**

Sr.No.	Industrial /Non Industrial Sector/Project	Category left over and categorized by HSPCB
1.	Automobile fuel outlets (only dispensing)	White
2.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height	White
3.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)	White
4.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy	White
5.	Printing presses without involving water polluting process	White
6.	Camphor water filling without using reverse osmosis and mineralization	White
7.	Restaurants having seating capacity up to 36 seats	White
8.	Atta chakkies without trade effluent	White
9.	Assembling of Door closer and Rings	White
10.	Cotton Belts and Tapes/Cotton Niwar etc	White
11.	Gold/Silver smithy shops with no water or chemical use.	White
12.	Manufacture of Steel trunks/boxes/drums/Shutters	White
13.	Musical instrument with no wet process	White
14.	Paper Pins, 'U' Clips, pen Holders, pen & paper products without wet process	White
15.	Button & hooks manufacturing units	White
16.	Manufacturing of glass bangles	White
17.	Manufacturing of coir items from coconut husk	White
18.	Import and storage of edible oil only	White
19.	Bindi making units	White
20.	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day (by electrical/Gas Oven/furnace)	White
21.	Synthetic knitted garments Without Dying, Printing	White
22.	Cotton knitted garments Without Dying, Printing	White
23.	Woolen knitted garments Without Dying, Printing	White
24.	Auto Parts, Components and Ancillaries & Garage Equipment (Assembling only) (dry process without any heat treatment / metal surface finishing operations/ painting)	White
25.	Sports goods (Manual Process)	White
26.	Clocks & Watches (Assembling only)	White
27.	Fiber-glass molding (Electric furnace)	White
28.	Synthetic rubber and foam (only moulding )	White
29.	Brooms of all type	White
30.	Scent sticks manufacturing	White
31.	Candles manufacturing	White



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: [hspcbropr@gmail.com](mailto:hspcbropr@gmail.com)

No.HSPCB/PR/2025/1886-94

Dated 01/09/2025

To

1. The Commissioner, Municipal Corporation, Panipat.
2. The Executive Director, IOCL, Panipat.
3. The XEN, Irrigation Department, Panipat.
4. The XEN, Public Health Engineering Department, Panipat.
5. The XEN, Public Works Department (B&R), Panipat.
6. The XEN, Panchayati Raj, Panipat.
7. The DTP (Planning), Town and Country Planning Department, Panipat.
8. The DTP (Enf.), Town and Country Planning Department, Panipat.
9. The Mining Officer, Mines and Geology Department, Panipat.

Sub:

Proceedings of meeting regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024 titled Deepak Vs State of Haryana & ors. held on 01/09/2025 at 12:00 PM in conference hall, Mini Secretariat, Panipat.

Please find enclosed herewith the copy of proceedings of meeting regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024 titled Deepak Vs State of Haryana & ors. held on 01/09/2025 at 12:00 PM in conference hall, Mini Secretariat, Panipat.

DA/Copy of proceeding of meeting

  
 Regional Officer  
 HSPCB, Panipat

Endst.No.HSPCB/PR/2025/1895

Dated: 01/09/2025

A copy of the above is forwarded to the Deputy Commissioner, Panipat for information, please.

  
 Regional Officer  
 HSPCB, Panipat

**Office Note**

**Sub: Approval of Proceedings of meeting held on 01/09/2025 at 12:00 PM in Mini Secretariat, Panipat-regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024.**

Please find enclosed herewith the copy of proceeding of meeting held on 17.07.2025 at 12:00 PM under the chairmanship of worthy Deputy commissioner, Panipat in conference room, Mini Secretariat, Panipat for compliance of NGT order dated 17.07.2025 passed in OA no. 1132/2024 titled Deepak Vs State of Haryana. The proceedings are submitted for approval, please.

  
Regional Officer,  
HSPCB, Panipat

Deputy Commissioner,  
Panipat

  
R.O HSPCB

18/9

Proceedings of meeting regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024 titled Deepak Vs State of Haryana & ors. held on 01/09/2025 at 12:00 PM in conference hall, Mini Secretariat, Panipat.

At the outset of meeting Deputy Commissioner, Panipat welcomed all the participants and asked the Regional Officer, Panipat to take up the agenda items of meeting one by one. Regional Officer, Panipat briefed the house about the orders dated 17/07/2025 passed by Hon'ble NGT in OA No.1132/2024. The agenda items were discussed in detail during meeting with all the stakeholder department present in the meeting. The list of participants is attached as **Annexure-A**. After detail discussion following directions were given by the Deputy Commissioner, Panipat-

- a) District Mining Officer, Panipat has been directed to monitor the supply of construction material only from licensed sources. Monitoring of such suppliers shall help in detection and prevention of illegal operation of RMC plants.
- b) Departments of Municipal Corporation, Public Health Engineering Department, Irrigation Department & Public Works Department shall ensure that all Ready-Mix Concrete (RMC) plants installed for Government works have valid Consent to Establish (CTE) and Consent to Operate (CTO) from HSPCB. These Departments shall procure material only from such RMC units which hold valid CTE/CTO from the HSPCB and requisite permissions from other concerned authorities.
- c) That in the event any illegal Ready-Mix Concrete (RMC) plant is found operating, the concerned department shall forthwith intimate the Regional Office of the Haryana State Pollution Control Board (HSPCB) for initiation of necessary punitive and regulatory action in accordance with law.
- d) That the Town & Country Planning Department has been directed to maintain regular vigil over any illegal establishment of Ready-Mix Concrete (RMC) plants within its jurisdiction and to initiate immediate proceedings for their demolition, in compliance with the directions of the Hon'ble NGT. Further, it has been directed that in case any application for regularization of land use is received, the Department shall ensure expeditious processing and grant of Change of Land Use (CLU) permissions to RMC plants, so that Government works do not suffer on account of procedural delays.

- e) That the Indian Oil Corporation Limited (IOCL), Panipat shall direct all its sub-contractors to obtain requisite permissions from the Haryana State Pollution Control Board (HSPCB) and all other concerned Departments prior to commencement of operations at site, and to ensure strict compliance with the prescribed environmental norms.
- f) That the Haryana State Pollution Control Board (HSPCB) and the Town & Country Planning Department shall conduct regular inspections of construction projects in District Panipat to ensure that the ready-mix concrete being utilized is procured only from RMC plants holding valid Consent to Establish (CTE) and Consent to Operate (CTO) from the HSPCB.
- g) That all Regulatory Departments related to construction activities shall mandatorily impose a condition in the permissions/approvals granted to construction projects to the effect that the Project Proponent shall procure and use ready-mix concrete only from RMC plants having valid Consent to Establish (CTE) and Consent to Operate (CTO) issued by the Haryana State Pollution Control Board (HSPCB).

--Meeting ended with vote of thanks--



**Regional Office, Karnal Region  
Haryana State Pollution Control Board**

2<sup>nd</sup> floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
Website – [www.hspcb.org.in](http://www.hspcb.org.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)



No. HSPCB/KAR/2025/ 4193-4202

Dated: 29/08/2025

To

1. The Superintending Engineer, PWD (B&R), Karnal Circle.
2. The DETC(EXCISE), Karnal (Email ID- [detc-krl.etc@hry.gov.in](mailto:detc-krl.etc@hry.gov.in))
3. The Executive Engineer, PWD (B & R), Division No-I, Mall Road, District Karnal (Email id- [pwd-eeepd-karnal@hry.nic.in](mailto:pwd-eeepd-karnal@hry.nic.in)).
4. The Executive Engineer, PWD (B & R), Division No- II, Mall Road, District Karnal (Email id- [pwd-eeepd2-karnal@hry.nic.in](mailto:pwd-eeepd2-karnal@hry.nic.in)).
5. The Executive Engineer- I & II, Irrigation Department, Mall Road, Karnal ([xen-indri.irr@hry.gov.in](mailto:xen-indri.irr@hry.gov.in)).
6. The Executive Engineer, Municipal Corporation, Karnal.
7. The Executive Engineer, PHED, Division No. 01, Karnal ([ee1karnal@phedharyana.gov.in](mailto:ee1karnal@phedharyana.gov.in))
8. The Executive Engineer, Haryana State Agriculture Marketing Board, Karnal.
9. The Executive Engineer, Panchayati Raj, Karnal ([prexeeng.krl@hry.nic.in](mailto:prexeeng.krl@hry.nic.in))
10. The Mining Officer, Karnal/Panipat.
11. The Project Director National Highways Authority of India, A-3, UGF, Puspanjali Enclave, Pitampura., New Delhi- 110034.  
(Email id – [plusonepatnh@gmail.com](mailto:plusonepatnh@gmail.com) & [pionsonepat@nhai.org](mailto:pionsonepat@nhai.org) )
12. The Project Director National Highways Authority of India, Model Town, Ambala.  
Email id- [nhaitumkur@gmail.com](mailto:nhaitumkur@gmail.com) & [amb@nhai.org](mailto:amb@nhai.org)

**Sub: - Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.**

**Ref: - Meeting held on 22.08.2025 under the Chairmanship of the Deputy Commissioner, Karnal & minutes received on 29-8-2025.**

In this connection, please find enclosed herewith the Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 – prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

You are requested to submit the action taken report on the minutes of the meeting within 07 days positively.

It is submitted for your kind information & further necessary action, please.

**DA: - Minutes of the meeting.**

**Endst. No. HSPCB/KAR/2025/ 4203-04**

Copy of the above is forwarded to the:-

1. The Deputy Commissioner, Karnal for kind information, please.
2. The SEE, HWM Cell, HSPCB-HQ, Panchkula for kind information, please.

Regional Officer  
Karnal Region

Dated: 29/08/2025

Regional Officer  
Karnal Region



**Regional Office, Karnal Region  
Haryana State Pollution Control Board**



2<sup>nd</sup> floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal  
Website – [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail Id- [hspcbrokar@gmail.com](mailto:hspcbrokar@gmail.com)

**Sub: - Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.**

R/Sir,

In this regard, please find enclosed herewith the minutes of Meeting regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

You are requested to kindly approve the minutes, please.

**DA: Minutes of meeting.**

V/22/8/2025  
Regional Officer  
Haryana State Pollution Control Board  
Karnal Region

  
Deputy Commissioner,  
Karnal

### MINUTES OF THE MEETING

**Subject:** Minutes of the Meeting held under the Chairmanship of the Deputy Commissioner, Karnal on 22.08.2025 regarding Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) as per order dated 17.07.2025 –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

---

The meeting was convened on 22.08.2025 at 09:30AM in the Mini Secretariat, Sector-12, Karnal, under the Chairmanship of the Deputy Commissioner, Karnal.

The meeting was attended by representatives of all concerned departments. *(List of participants is attached as Annexure-I).*

At the outset, Regional Officer, Haryana State Pollution Control Board (HSPCB), Karnal, welcomed all participants and provided a detailed overview of the Hon'ble NGT Orders in "OA No. 1132 of 2024 (Deepak Vs. State of Haryana and ors.) –prevention of illegal operation of Ready-Mix Concrete (RMC) plants without requisite permissions and CTE/CTO from HSPCB in Karnal District.

Thereafter, the Deputy Commissioner took up the agenda items one by one, and detailed deliberations were held. The following decisions and department-wise responsibilities were agreed upon:

- 
1. The Department of MC, PHED, Irrigation & PWD will ensure that Ready-Mix Concrete (RMC) plants & Hot Mix Plants installed for Government work will obtain CTE/CTO from HSPCB.
  2. The Department of MC, PHED, Irrigation & PWD directed to procure material from RMC & HMP who has obtained CTE & CTO from the Board & require permission from other departments.
  3. If any RMC/HMP plant operating illegally comes in the notice of any department they shall immediately inform to Regional Office, Haryana State Pollution Control Board.
  4. List of 05 no's RMC plant closed by HSPCB mentioned in OA No. 1132/2024 shall be published on District website for public suggestions/comments and also in local news papers.
  5. Town & Country Planning Department is directed to expedite the process of grant of change of Land use permission (CLU) to RMC plants so that Government work does not suffer.

The meeting concluded with a vote of thanks to the Chair and a shared commitment by all departments to ensure strict and effective implementation in Karnal district.

---